

(a) whether the Financial Institutions (FIs) have decided to reschedule the loans of corporate with viable limits; and

(b) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): (a) and (b) Industrial Development Bank of India (IDBI) has reported that decision for providing financial assistance to individual cases is based on the merits and viability of proposals. In respect of already assisted projects, financial institutions (FIs) consider proposals for rescheduling of loans and need based financial support. The need, extent and the form of assistance in each case would be determined on the basis of the promoters willingness and capacity to increase their own contribution, the physical progress achieved in implementation of the project etc. FIs in such cases invariably ensure that after the rescheduling, projects would continue to meet the viability norms and be able to service the loan.

#### **Resurgent India Bonds**

3314. SHRI S. MALLIKARJUNIAH:  
SHRI K.P. MUNUSAMY:

Will the Minister of FINANCE be pleased to state:

(a) whether there has been inordinate delay in despatch and allotment of Mega Resurgent India Bonds floated by State Bank of India to NRI investors and brokers;

(b) if so, the reasons therefor; and

(c) the time by which the action is likely to be taken to despatch and allot bonds?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): (a) The certificates of Resurgent India Bonds have been allotted on the 1st October 1998, well within two months from the date of closure viz. 24th August 1998, as per the 'Terms of Offer'. The despatch of certificates after verifying all the particulars printed thereon has since been completed. Considering the facts that there were 4,87,188 bond certificates to be checked and signed and that these had to be despatched to 82,519 applicants, there has been no undue delay.

(b) Does not arise.

(c) Does not arise.

#### **Revamp of Textile Industry**

3315. SHRI HARIN PATHAK: Will the Minister of TEXTILES be pleased to state:

(a) whether the Government have asked the textile mill owners to revamp the textile industries in the country for generating new employment opportunities;

(b) if so, the details thereof;

(c) whether any proposal has been sent to the Ministry of Commerce for abolition of customs duty on weaving machines; and

(d) if so, the details thereof?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA): (a) and (b) The present textile policy recognises as a main objective, the production of cloth of acceptable quality at reasonable prices to meet the clothing requirements of a growing population and in the pursuit of this main objective employment is also to be kept in view.

(c) and (d) Proposals for rationalisation of custom and other duties in respect of inputs for textile industry including machinery are proposed from time to time to the appropriate Ministry. Accepted proposals are reflected in Annual Budget.

#### **Loans for Small Scale Industries**

3316. SHRIMATI RANEE NARAH:  
SHRI SUSHIL KUMAR SINGH:

Will the Minister of FINANCE be pleased to state:

(a) the number of applications received by banks for setting up of Small Scale Industries during the last three years, State-wise;

(b) the number of such applications cleared and amount sanctioned during the above period, State-wise; and

(c) the State-wise number of such applications lying pending for disposal?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): (a) and (c) Reserve Bank of India (RBI) has reported that data relating to number of applications received from SSI units for loans, cleared and pending with the public sector banks is not maintained by RBI. The data relating to number of accounts and the amount outstanding of loans to SSI with the public sector banks during the last three years (latest